

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE NINTH DAY OF JULY,
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE P.SAM KOSHY

CC.No.1269 OF 2026
AND
I.A.No.1 of 2025 in W.A.No.1353 OF 2024

CC NO: 1269 OF 2026

Contempt Case under Sections 10 to 12 of Contempt of Courts Act 1971 to punish the respondent herein for the willful and deliberate disobedience of the order dated 28-07-2025 passed in W.A.No.1353 of 2024.

Between:

Padmendra Kumar Sinha @ P. K. Sinha, aged 65 years, S/o Late Hari Shankar Lal, R/o House No. B-63, H.M.T. Township, H.M.T., Pinjore, Kalka, District Panchkula, Haryana, Aadhaar No. 433278652377

...Petitioner

AND

1. **Mr. Rajesh Kohli**, Chairman and Managing Director, HMT Machine Tools Ltd. Head Office, HMT Bhavan, 59, Bellary Road, Bangalore 560032
2. **Mr. Shaheen Akhtar**, General Manager and Unit Chief, HMT Machine Tools Ltd. Narsapur Road, Hyderabad, 500054
3. **Mr. Kamran Rizvi (IAS)**, Secretary, Ministry of Heavy Industries, Department of Heavy Industries Union of India, Udyog Bhavan, New Delhi- 110001

...Respondents/Contemnors

Counsel for the Petitioner: Ms. Jagriti Sanghi

Counsel for the Respondents: Mr. G.V.S. Ganesh

I.A.No.1 of 2025 in W.A.No.1353 OF 2024

Between:

1. **HMT Machine Tools Ltd**, Through Chairman and Managing Director, Head Office, HMT Bhavan, 59, Bellary Road, Bangalore 560032
2. **HMT Machine Tools Ltd**, Through General Manager and Unit Chief, Narsapur Road, Hyderabad, 500 054.

3. Administrative Officer, HMT PF Trust, **HMT Machine Tools Limited**, Narsapur Road, Hyderabad, 500 054.

...PETITIONERS NOS.1 to 3/RESPONDENTS NOS.1 to 3

AND

1. Padmendra Kumar Sinha @ P. K. Sinha, aged 63 years, S/o Late Hari Shankar Lal, R/o House No. B-63, H.M.T. Township, H.M.T. Pinjore, Kalka, District Panchkula, Haryana.

...RESPONDENT NO.1/APPELLANT

2. Union of India, Ministry of Heavy Industries, Department of Heavy Industries Through the Secretary, Udyog Bhavan, New Delhi- 110001

...RESPONDENT No.2/RESPONDENT NO.4

(R-2 not a necessary party to the present IA)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to extend the time granted to conclude the departmental proceedings against the Appellant/Petitioner vide Orders dated 28/07/2025 in WA No.1353 of 2024 by another three (3) months.

Counsel for the Petitioner: Ms. Jagriti Sanghi

Counsel for the Respondents: Mr. G.V.S. Ganesh

The Court made the following: COMMON ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE P.SAM KOSHY

CONTEMPT CASE No.1269 of 2026

AND

I.A.No.1 of 2025 in W.A.No.1353 of 2024

DATED: 09.07.2026

CONTEMPT CASE No.1269 of 2026:

Between:

Padmendra Kumar Sinha @ P.K.Sinha

... Petitioner

AND

Mr. Rajesh Kohli & 2 others

... Respondents

AND

I.A.No.1 of 2025 in W.A.No.1353 of 2024:

Between:

HMT Machine Tools Ltd. & 2 others

... Petitioners/respondent Nos.1 to 3

AND

1. Padmendra Kumar Sinha @ P.K.Sinha

... Respondent No.1/appellant

2. Union of India

... Respondent No.2/Respondent No.4

COMMON ORDER:

Heard Ms. Jagriti Sanghi, learned counsel for the petitioner/appellant through video conference and Mr. G.V.S.Ganesh, learned counsel for the respondents.

2. The matters have been posted on contempt petition and the extension petition i.e., I.A.No.1 of 2025 in W.A.No.1353 of 2024.

3. When the matters have been taken up, learned counsel for the respondents submits that the prayer for extension of time to conclude the departmental proceedings is not being pressed and therefore, no extension is required. In compliance of the directions contained in the judgment dated 28.07.2025 passed by this Court in W.A.No.1353 of 2024, the respondents have released the amount of leave encashment to the tune of Rs.5.16,976/- by Demand Draft No.57231029 dated 08.07.2026 and the settlement allowance to the tune of Rs.80,620/- by Demand Draft No.57231030 dated 08.07.2026.

4. The photocopies of the Demand Drafts are taken on record.

5. Learned counsel for the petitioner is appearing virtually today.

6. Learned counsel for the respondents undertakes to hand over the Demand Drafts to learned counsel for the petitioner by 13.07.2026 with receipt.

7. Learned counsel for the petitioner submits that petitioner may be allowed liberty to make a representation if he feels that the computation of the amount of leave encashment and settlement allowance is not correct.

8. Petitioner may have the liberty to make such a representation within a period of two weeks from the date of receipt of such Demand Drafts. Needless to say, the respondents would consider it within a period of four weeks thereafter and if any further dues are admissible, that would be released within a reasonable time thereafter.

9. The Contempt Petition is, accordingly, disposed of and I.A.No.1 of 2025 in W.A.No.1353 of 2024 is disposed of as not pressed.

Miscellaneous applications pending, if any, shall stand closed.

**Sd/- MOHD. ISMAIL
DEPUTY REGISTRAR**

//TRUE COPY//



SECTION OFFICER

To,

1. One CC to Ms. Jagriti Sanghi, Advocate [OPUC]
2. One CC to Mr. G.V.S. Ganesh, Advocate [OPUC]
3. Two CD Copies

KAM



HIGH COURT

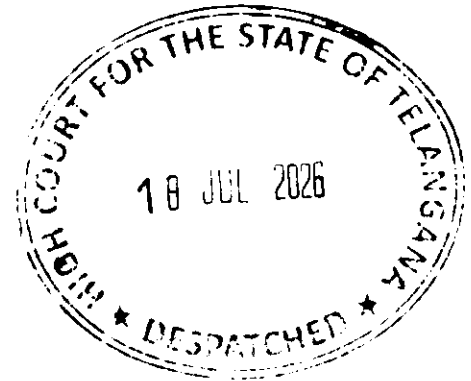
DATED: 09/07/2026

ORDER

CC.Nos.1269 OF 2026

AND

I.A.No.1 of 2025 in WA.No.1353 OF 2024



DISPOSING OF THE CONTEMPT CASE

AND

**I.A.No.1 of 2025 in W.A.No.1353 of 2024 IS DIPOSED
OF AS NOT PRESSED**

⑤ MT
18/7/26